

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.136/2001

New Delhi, this the 4th day of October, 2001

Hoshiar Singh Chauhan  
s/o Shri Pratap Singh  
(Retired MES/246176  
Supervisor B/S Grade-I)  
r/o M-2/128, Sec.II  
Shradhapuri, Kankerkhara  
MEERUT (UP).

.. Applicant

(Applicant in person)

Vs.

1. Union of India  
Ministry of Defence  
through Secretary  
Sena Bhawan  
New Delhi.

2. The Chief Engineering (Head Quarters)  
Central Command  
Engineers Branch  
Lucknow.

3. The Garisson Engineer (South)  
Meerut (UP).

... Respondents

(By Advocate: Shri N.S.Mehta)

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard.

2. The applicant, in this OA, has claimed interest on delayed payment of pensionary benefits. The applicant was an employee of Government of India, Ministry of Defence and has superannuated on 30.6.1996 from Meerut. The applicant was accorded his pensionary benefits at UP. The applicant has filed the present OA giving his address at Meerut, UP. The learned counsel for the respondents took a preliminary objection that as the applicant has attained superannuation at Meerut which is located at UP and his pension case was initiated by GE (South) Meerut/GE CC

9

Lucknow both the offices are located in UP and the pensionary benefits were also released by CDA(P) Allahabad which is also located in UP, this Court has no territorial jurisdiction to deal with this matter under Rule 15 of the Central Administrative Tribunals Act, 1985 as well as Rule 6 of the CAT(Procedure) Rules, 1987. In this view of the matter and the fact that no Petition for Transfer was moved by the applicant before filing the case in Principal Bench, the OA is not maintainable for want of territorial jurisdiction of this Court. In this view of the matter, the present OA is dismissed at the admission stage itself as the cause of action has not amenable to the territorial jurisdiction of this Court as per the Act and Procedure Rules of the CAT. However, the applicant is at liberty to assail his cause of action before the appropriate Bench and also to move the PT for transfer of his case to the Principal Bench in accordance with law. The OA is accordingly dismissed. No costs.

S. Raju  
 (SHANKER RAJU)  
 MEMBER(J)

/RAO/